

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins.) No. 385 of 2020

IN THE MATTER OF:

Bishal Jaiswal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr. ...Respondents

Present:-

For Appellant: Mr. Abhijeet Sinha and Mr. Sandeep Bajaj, Advocates

For Respondent: Mr. Ramji Srinivasan, Sr. Advocate with

Mr. Abhirup Das Gupta and Ishaan Duggal Advocates for R-1.

Mr. Sanjeev Kumar, Mr. Anshul Sehgal and

Mr. Abhishek Goyal, Advocates for R-2

Mr. Pankaj Dhanuka, Advocate for RP.

ORDER

(Virtual Mode)

22.07.2020 Since the present matter was heard in Part on 13.07.2020 and also directed to be listed on 22.07.2020 by the Hon'ble Bench which heard the matter, this Bench deems fit and proper in directing the office of the Registry to place the present case '*Company Appeal (AT) (Ins.) No. 385 of 2020*' before the Hon'ble Acting Chairperson for obtaining necessary orders and to post the Appeal before the Hon'ble Bench, which heard in Part for continuation.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[Alok Srivastava]
Member (Technical)

Basant B./ nn.